

ITEM NO.23

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8418/2018

[Arising out of impugned final judgment and order dated 02-02-2018 in CO No.1476/1980 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

BADRI PRASAD (DEAD) THR. LRS.

Petitioner(s)

VERSUS

RAM AKCHHAIBER (DEAD) THR. LRS & ORS.

Respondent(s)

(IA No. 80965/2022 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 117323/2022 - APPLICATION FOR SUBSTITUTION
IA No. 117324/2022 - EXEMPTION FROM FILING O.T.
IA No. 80966/2022 - EXEMPTION FROM FILING O.T.)

Date : 26-11-2024 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Anurag Singh, Adv.
Ms. Radha Rajput, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s) Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Pushkar Sharma, Adv.
Ms. Nagma Bee, Adv.

Mr. Ashish Kumar Pandey, Adv.
Mr. Ankur Singhal, Adv.
Mr. Subramaniam S., Adv.
Mr. Mayank Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

List the matter in the last week of February, 2025.

**(SAPNA BISHT)
COURT MASTER (SH)**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**